[श्री धर्जीत कुमार मेहता]

खर्च के इस महापर्व के दिन महीनों चलने वाली सरकारी कार्यालयों में क्रय करने की जटिल प्रक्रिया कुछ घंटों में ही पूरी कर ली जाती है। इससे केवल सार्वजनिक धन का दुरुपयोग ही नहीं होता, बल्कि वित्तीय अनुशासन में भी शिथिलता आ जाती है। अनेक प्रकरणों में अनियमित भुगतान हो जाते हैं तथा भीड़ के कारण इस आपाधापी में गबन की घटनाएं भी घट जाती हैं।

बजट पारित होने के बाद धनराशि का आबंटन छोटे-छोटे कार्यालयों तक काफी देर से पहुंचता है। तब तक मानसून आ जाने के कारण कई योजनाएं कार्यान्वित नहीं हो पाती। बजट प्रावधान समय पर मिल भी जाये, तो भी पुनर्नियोजन के कारण वित्तीय वर्ष के लगभग अन्त में ही कार्यालयों को खर्च के लिये धनराशि प्राप्त होती है। परिणामस्वरूप पूरे वर्ष में योजनाबद्ध रूप से धन व्यय नहीं हो पाता। व्यवस्था इस प्रकार की हो कि कर्मचारियों को किसी एक दिन देर रात तक दफ्तर खुला रख कर भुगतान का सिलसिला जारी रखने की विवशता न हो। वर्ष के अन्त में भारी धनराशि तथा अनियमित व्यय की तुलना में धन की वापसी को प्रोत्साहित किया जाना, किसी भी दृष्टि से गलत नहीं होगा। दावों के भुगतान संबंधी नियमों में भी कुछ ऐसे उदार संशोधन किये जाने चाहियें, जिससे वर्ष के अन्त में उनके भुगतान की अनिवार्यता न रहे और शेष बचे दावों के भुगतान के लिये आगामी वित्तीय वर्ष के बजट में उपयुक्त प्रावधान हो सके।

(vi) IRRIGATION FACILITIES FOR CHOTA-NAGPUR AREA.

श्री रीत लाल प्रसाद वर्मा (कोडरमा): सभापति जी, जो मैंने नियम 377 के अन्तर्गत अपना वक्तव्य दिया था उसमें इतना संशोधन कर दिया गया है कि उसे अब मैं पढ़ना उचित नहीं समझता हूं। छोटा नागपुर में अपरसकरी जलाशय योजना और तिलैया डैम डाईवर्शन योजना अगर बनती है तो उस क्षेत्र से लोगों का बहुत बड़ा अहित होगा। इनसे बीस हजार एकड़ जमीन डूब जायेगी, 60 गांव डूब जायेंगे और 150 ट्यूबवेल्स डूब जायेंगे। यह योजना वहां की जनता के लिए बड़ी अहितकर है और वहां की जनता की आकांक्षाओं के प्रतिकूल है। इसलिये मैं इस वक्तव्य को नहीं पढ़ता हूं।**

श्री राम विलास पासवान (हाजीपुर): सभापति महोदय, नियम 377 के अन्तर्गत जो हम नोटिस देते हैं उनको संशोधित करने में उनकी मूल भावना को बदला जाता है। जब हमारे नोटिस की भावना को बदला जाता है उस वक्त कम से कम सम्बन्धित मेम्बर को कांफिडेंस में तो लेना चाहिये। एक तो आप के स्टाफ में हिन्दी जानने वाले कम हैं। हम हिन्दी में जो भाव व्यक्त करते हैं उसको अंग्रेजी में करके फिर उसे काट छांटा जाता है। इससे जिस उद्देश्य से हम नियम 377 के अन्तर्गत अपना नोटिस देते हैं उसका उद्देश्य ही नहीं रहता। आपके सेक्रेटेरियेट को चाहिये कि जब भी वह हमारे नोटिस में काट-छांट करे तो हमें कांफिडेंस में लेवे और बतावे कि इस तरह की बात हम इसमें नहीं रखना चाहते हैं।

MR. CHAIRMAN: I will bring it to the notice of the Speaker.

(vii) DIRECTIONS TO STATE GOVERNMENTS OF UTTAR PRADESH AND RAJASTHAN TO SUPPLY POWER TO FARMERS.

SHRI RAJESH PILOT (Bharatpur): The power supply to the farmers in Western U.P. and Rajasthan is hardly for 4 to 5 hours a day. This supply

**Text not complete.

is also given at the odd hours of night. At this critical stage of crops, the respective State Governments may please be asked to pay special attention to give at least 8 hours supply per day also if supply could be given during the day. If it is not possible then at least it should be in proper ratio for night & day hours.

(vii) INCLUSION OF DHOBIS' IN THE SCHEDULED CASTES LIST

SHRI CUMBUM N. NATARAJAN (Periyakulam): I wish to point out that the Dhobi community has been included in the list of Scheduled Castes in all the States of the country except in Andhra Pradesh, Gujarat, Karnataka, Punjab, Maharashtra. Pondicherry, Chandigarh, Goa, Lakshwadeep and Haryana. Out of 22 States and mine Union Territories, in 16 States and five Union Territories the concessions available to those included in the list of Scheduled Castes are being extended to the Dhobi community and in six States and four Union Territories they are being denied their right to have special concessions envisaged in the Constitution of India.

Economically 99 per cent of this community is backward and poor and socially they are treated like an outcaste engaged in unclear work.

In Tamil Nadu, excepting in Kanyakumari district and Shenkottah taluk of Tiruneveli District, a major population of Dhobi community called as Vannan has not been included in the list of Scheduled Castes, thus creating invidious distinction between those living in the two areas and others belonging to the same community in other parts of the States.

In November 1980 the Tamil Nadu Washermen's Central Union conducted an All India Conference and also met the hon. Home Minister in delegation. The hon. Home Minister was convinced about this anomaly and assured delegation that a Bill in the Parliament including the Dhobi community in the Scheduled Casts lists in all the States would be introduced and passed.

It need not be stressed that the Dhobis have become an essential part of our society and yet they are treated as social outcastes. Steps should soon be taken to include the Dhobis in the Scheduled Castes lists of all the States and the Union Territories in the country.

13.58 hrs.

RAILWAY BUDGET 1982-83, GENERAL DISCUSSION—*Contd.*

MR. CHAIRMAN: Now, we continue the general discussions on Railway Budget. Shri Narayan Choubey.

SHRI NARAYAN CHOUBEY (Midnapore): I beg to submit that the Ramayana of the Railways is a very big and the time at my disposal is very short. As the proverb goes the art is long and the life is short. Therefore, I will request you to give me some time. I do not want to deal with all the points.

The main message which the Railway Minister has given in this Budget speech is, 'travel when you must'. It means, 'Do not travel and if you can stop travelling you will solve all problems' and there is also no chance of accidental death.

Actually, this Budget is anti-people, lock stock and barrel. It is framed at the behest of the World Bank. It is an attempt to woo the favour of the World Bank to secure a loan of 700 million dollars. The World Bank bosses have laid down conditions that unless freight and fares are increased, unless the Railway's pay at least 40 per cent of their development cost and import the IBMs from abroad, the World Bank will not pay the loan.